

8

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P. No.48/96

Date of order: 26.7.1999

Bal Ram, S/o Shri Ram Pal, resident of C/o Assistant Engineer, Railway Colony, Sawaimadhopur, Western Railway, at present employed on the post of T.S.Truck Driver in Western Railway at Sawaimadhopur.

...Petitioner.

Vs.

1. M.Sarrajuddin, Divisional Railway Manager, W.Rly, Kota Division, Kota
2. Shri Mohan Tiwari, Sr.Divisional Engineer(E), W.Rly, Kota Dvn, Kota.

...Respondents.

Mr.J.K.Kaushik - Counsel for petitioner

Mr.Manish Bhandari - Counsel for respondents.

CORAM:

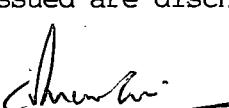
Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.N.P.Nawani, Administrative Member.

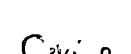
PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Petitioner has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents by deliberately flouting and disregarding the order of the Tribunal passed in O.A No.167/92 on 16.10.95, have committed contempt of court.

2. We have heard the learned counsel for the parties and have carefully perused the records. It is borne out by the record that pursuant to the direction of this Tribunal that the petitioner shall be regularised as a Truck Driver in the grade Rs.950-1500 as and when a vacancy became available for an outside quota the respondents have passed an order dated 18.3.1997 (Annexure R-1) to the effect that the petitioner's regularisation as a Truck Driver shall be considered as and when a vacancy is available against a direct recruitment quota. In the circumstances we are of the view that there was no intentional disobedience of the order of the Tribunal. Therefore no case of contempt is made out. The Contempt Petition is dismissed. Notices issued are discharged.


(N.P.Nawani)

Member (A).


(Gopal Krishna)
Vice Chairman.